

LOK SABHA

Wednesday, December 18, 1968/Agrahayana  
27, 1890 (Saka)

The Lok Sabha met at Eleven of the  
Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

भूतपूर्व सैनिकों के लिए कृषि भूमि का  
अलाट किया जाना

\* 811. श्री हुकम चन्द कछवाय : क्या  
रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार  
अथवा राज्य सरकारों ने ऐसे भूतपूर्व सैनिकों  
को कृषि भूमि देने का कोई उपबन्ध नहीं किया  
है जो किसी भी सेवा में वेतन वाले पद पर  
नियुक्त हैं;

(ख) क्या भूमिहीन तथा सेवानिवृत्त  
भूतपूर्व सैनिकों को उनके सेवा के पद के अनु-  
सार भूमि दी जाती है और यदि हां, तो पद-  
वार कितनी भूमि नियत की गई है; और

(ग) क्या भूमि अलाट करने से पहले  
यह जांच की जाती है कि वे सेवा में नहीं हैं  
और उनके पास भूमि नहीं है।

THE DEPUTY MINISTER IN THE  
MINISTRY OF DEFENCE (SHRI M. R.  
KRISHNA): (a) to (c). A statement is laid  
on the table of the House.

Statement

(a) to (c). Allotment of agricultural land  
to ex-servicemen is made under the rules of  
the respective State Governments and Union  
Territory Administrations. These rules  
vary from State to State. In some States,

for example, Gujarat, no consideration is  
given to the point whether the ex-serviceman  
is employed or not. In some other States,  
for example, Andhra Pradesh, employment  
in certain organisations like Border Roads  
Organisation and National Cadet Corps  
is no bar to allotment of agricultural land.  
In some other States, like Mysore, land is  
given to ex-servicemen if they are poor, the  
criterion for poverty being an income up to  
Rs. 1,200 per annum. Except in the case of  
one resettlement scheme in a remote area,  
where it was considered necessary to attract  
officer ranks to provide leadership to resettle-  
ing ex-servicemen, in all the States and  
union Territories, no distinction is made  
regarding the acreage to be allotted on the  
basis of the rank held by ex-serviceman.  
Enquiries are generally made in every case  
of allotment to ensure that the application  
for land is in conformity with the rules.

So far as the Central Government is  
concerned, the Ministry of Defence land  
which is temporarily surplus to Defence  
requirements, is unusually used out for  
cultivation purposes. Preference is generally  
given to those unemployed ex-servicemen  
who need assistance for resettlement over  
those who have already been rehabilitated  
and are employed. Applications are generally  
to be received through the DSS and A Board  
concerned who verify the facts before for-  
warding the application to the authority  
concerned with the allotment of a land. No  
consideration is given to the rank held by the  
applicant in making the allotment.

श्री हुकम चन्द कछवाय : मैं यह  
जानना चाहता हूँ कि सैनिकों को भूमि अलाट  
करने के सम्बन्ध में ब्रिटिश शासन के नियमों  
और आज के नियमों में क्या अन्तर है। क्या  
सरकार इस बात पर विचार करेगी कि जो  
भूमि केन्द्रीय सरकार के अधीन है, उसको  
बहु स्वयं अपने ढंग से अलाट करे ? क्या भूमि  
अलाट करने के सम्बन्ध में हरिजन सैनिकों

और अफ़सरों को कोई विशेष सहायता दी गई है? चूँकि देश के सीमावर्ती क्षेत्रों पर चीन और पाकिस्तान के आक्रमण होते रहते हैं और उनके घुसपैठिए वहाँ आते रहते हैं, इसलिए क्या सरकार ने इस बात पर विचार किया है कि उन क्षेत्रों में रिटायर्ड सैनिकों को भूमि देकर बसाया जाए?

SHRI M. R. KRISHNA: The land is with the State Governments. Most of the State Governments are very helpful in rehabilitating ex-servicemen and the families of those people who have been killed in the war. The Central Government have also a scheme for rehabilitating about 150 families in Andaman and Nicobar islands and another 200 families in NEFA. The rules for giving land are made by the State Governments. As far as possible, the State Governments are helpful in rehabilitating the ex-servicemen.

**श्री हुकम चन्द कछवाय :** मैंने यह पूछा है कि भूमि एलाट करने के सम्बन्ध ब्रिटिश शासन में जो नियम थे और आज जो नियम हैं, उन दोनों में क्या अन्तर है और चूँकि चीन और पाकिस्तान द्वारा हमारे सीमा-वर्ती क्षेत्रों में गड़बड़ियाँ होती रहती हैं, इसलिए क्या सरकार ने वहाँ पर रिटायर्ड सैनिकों को बसाने की कोई योजना बनाई है?

SHRI M. R. KRISHNA: The rehabilitation responsibility, which was with the British Government then, was very small compared to the rehabilitation problem which we are facing today. The number of people to be rehabilitated is increasing year by year. Therefore, we have to depend upon the State Governments. Rehabilitation of people in the border areas and other places is also under the consideration of Government. As I said, in NEFA we are rehabilitating some ex-servicemen.

**श्री हुकम चन्द कछवाय :** क्या सरकार ने लड़ाई में मारे गए सैनिकों की विधवा परिवारों को कोई विशेष सहायता देने की योजना बनाई है? चूँकि सैनिकों का सम्बन्ध सीधा केन्द्र से है, इसलिए क्या सरकार इस बात

पर विचार कर रही है कि भूमि एलाट करने के सम्बन्ध में विभिन्न राज्य सरकारें अपने अलग अलग नियम न बनाएं, बल्कि केन्द्रीय सरकार द्वारा बनाए गए नियमों का पालन करें, ताकि इस समय विभिन्न प्रांतों के नियमों आदि में जो भिन्नता है, उसको दूर करके उनमें एकरूपता लाई जा सके? रेल की पटरियों के आस पास केन्द्र के पास जो रेलवे की काफ़ी ज़मीन पड़ी हुई है, क्या वहाँ भी सैनिकों को ज़मीन देने का सरकार का विचार है? महंगाई में जो वृद्धि हुई है, उसको ध्यान में रखते हुए क्या सरकार सैनिकों को दी जाने वाली पेन्शन में बढ़ोतरी करने का विचार कर रही है?

SHRI M. R. KRISHNA: The dependents of those people who have been killed in the front are given lands by the State Governments. Because we wanted the State Governments to decide the extent of land that is to be given to the deserving families, we wanted the State Governments to frame rules so that they will determine what is the extent of land that should be given to a family which has lost a husband or some member of the family. If the Central Government has to decide all these things, we may not be able to have a uniform rule applied to all the States.

**श्री हुकम चन्द कछवाय :** अध्यक्ष महोदय, मेरे प्रश्न का पूरा उत्तर नहीं मिला है। मैंने पूछा है कि चूँकि महंगाई बढ़ गई है, लेकिन पेन्शन पहले के स्तर पर मिलती है, जो कि बहुत कम है, इसलिए क्या सरकार सैनिकों की पेन्शन में बढ़ोतरी करने का विचार कर रही है।

**श्री मं० रं० कृष्ण :** वह भी स्टेट गवर्नमेंट कर रही है। वह बात भी उसके ध्यान में है।

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): May I clarify the position? Pension is a Central responsibility and we have been, from time to time,

taking into consideration the rising costs and making some *ad hoc* payments.

**श्री रणवीर सिंह :** हम ग्रंथों में सी खामियां बतायें, लेकिन उनकी एक बात की तो तारीफ़ करनी पड़ेगी। ग्रंथ जवानों और भ्रफ़सरों से ज्यादा सर्विस लेते थे, लेकिन चूँकि वे लोग लड़ाई में बहुत बहादुरी से क़दते थे, इसलिए फ़ौज का मोरैल हाई रखने के लिए वे उन लोगों को ज़मीन, मुरब्बे, जागीरें, एवार्ड और इनाम वगैरह देकर उन्हें काम्पेन-सेट करते थे। हमारी फ़ौज के भ्रफ़सरों और जवानों ने चीन और पाकिस्तान के साथ हुई लड़ाइयों में बहुत वैलर दिखाया था। उन लोगों को ज़मीनें वगैरह देने का मामला ख़ास तौर से सरदार प्रतापसिंह कैरो ने उठाया था। आज ऐसी शिकायतें आ रही हैं कि जिन घरों के एक, दो या पांच बेटे, सब के सब, फ़ौज में हैं, उन्हें भी जागीरें या मुरब्बे नहीं मिले हैं। इससे फ़ौज के मोरैल पर बहुत बुरा भ्रसर पड़ता है। मैं यह जानना चाहता हूँ कि सरकार के पास ऐसी कितनी शिकायतें आई हैं और ऐसे कितने केसिज़ पड़े हुए हैं कि जिन घरों के सब के सब बेटों ने चीन और पाकिस्तान के साथ हुई लड़ाइयों में हिस्सा लिया और ज़ख्मी हुए, लेकिन उन्हें जागीरें नहीं मिलीं और क्या सरकार इस किस्म की शिकायतों को दूर करने के लिए ज़रूरी कदम उठाएगी। क्या सरकार जवानों और भ्रफ़सरों को काम्पेन-सेट करने के लिए कोई ऐसी ज़ामा स्कीम तैयार करेगी, जिससे फ़ौज का मोरैल हाई हो, उसमें देश-भक्ति और बहादुरी का ज़झा ज़्यादा से ज़्यादा पैदा हो और मार्शल रेसिज़ के ज़्यादा से ज़्यादा भ्रादमी फ़ौज में शामिल हों ?

**SHRI M. R. KRISHNA :** Applications are also received from various people belonging to different States. They are scrutinised here and sent back to the State Governments with our recommendations. In those cases where people who are ex-servicemen and are not given land by the State Governments the matter is again referred to the State Govern-

ments by the Defence Ministry.

**SHRI LOBO PRABHU :** The procedures for giving land to ex-soldiers vary from State to State and all these procedures suffer from one defect, namely, information about the land available for re-settlement is not readily available. This applies also to Harijans and others and I have been pursuing this question as to what can be done about making this information available by taluk headquarters. Because, almost one-fifth of the land which is available for cultivation is now at the mercy of the land development officers. I would, therefore, like the Defence Ministry to ask the State Governments to make available to the district soldiers board information about the land available in different villages so that they need not remain at the mercy of the village officers.

**SHRI M. R. KRISHNA :** The Defence Ministry frequently writes to the State Governments who, in their turn, indicate to the Defence Ministry the extent of land available and what percentage of it can be allotted to ex-servicemen. They try to distribute land on that basis wherever applications are received by the State Governments.

**SHRI LOBO PRABHU :** Could you not make available this information to the District Soldiers, Sailors and Airmen's Board ?

**SHRI M. R. KRISHNA :** Yes, we also get information from the District Soldiers, Sailors and Airmen's Board.

**SHRI LOBO PRABHU :** It is not available, I can tell you.

**SHRIMATI SUDHA V. REDDY :** While the objective of the State Governments is to be helpful to ex-servicemen, whether this feeling percolates to the lower rungs of authority is another matter I would also say that the delay on the part of government in allotment of land causes frustration among the families of the jawans. Quite often the excuse given is that certain lands have to be de-forested and correspondence goes on for years together and nothing happens. Ultimately what is said "That God and the soldier are people adored in times of trouble and war and no more, for when war is over or trouble is righted, the God is forgotten

and the soldier is slighted." I think this does happen even now. I would like to know what the hon. Minister intends to do to see that State Governments expedite the granting of lands to ex-servicemen and also to the families of the jawans.

**SHRI M. R. KRISHNA:** It is true that there is delay in distributing land and helping the ex-servicemen in various States. The District Soldiers Board consists of people who are drawn from public life and also ex-servicemen and the Collector; even the Governor has got some responsibility on the State Board. We are trying to make this Board more effective and, in future, it will be able to function more effectively.

**SHRI SAMAR GUHA:** In view of the fact that the ex-INA servicemen are no longer blacklisted and all stigmas attached to them have been removed and, in principle, the Government have agreed to pay pension and other facilities due to ex-servicemen, may I know whether the Government will extend the facility of giving agricultural land to ex-INA servicemen?

**SHRI M. R. KRISHNA:** The ex-INA servicemen have been given all the dues which were hitherto not given to them. Ever since the present Defence Minister has taken over, he has taken a very lenient view and the ex-INA people have been helped. About the question as to how many ex-INA people have got the land, I do not have the information.

**SHRI SAMAR GUHA:** I asked whether the Government have, in principle, agreed to that.

**MR. SPEAKER:** Next Question . . . Mr. Prem Chand Verma.

**Hindustan Aeronautics Ltd.**

\* 812. **SHRI PREM CHAND VERMA:** Will the Minister of DEFENCE be pleased to state:

(a) the authorised and paid-up capital of the Hindustan Aeronautics Ltd. at the time of its setting up and as on 31st March, 1968;

(b) the amount of loan which the Company owed on the 31st March, 1968 to the Central Government, banks or other parties, separately;

(c) the amount which has been paid as interest by the Company during the last three years; and

(d) the working results of the last three years, the extent of profit and if loss was incurred, the main causes for the loss and the estimates for 1968-69?

**THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA):** (a) to (d). A statement is laid on the Table of the House.

*Statement*

(a) Hindustan Aeronautics Limited came into being on 1-10-1964 on the amalgamation of the erstwhile Hindustan Aircraft Ltd. with Aeronautics India Ltd. The Capital structure of the Company as on 1-10-1964 and 31-3-1968 was as follows:—

	As on 1-10-1964	As on 31-3-1968	
(Rupees in lakhs)			
Authorised Capital	5,000.00	5,000.00	
Paid up Capital	2,280.00	3,853.00	
(b) The outstanding loans as on 31-3-1968 were as follows:—			
From the Central Government	..	3,360.00	lakhs.
From the Central Government under the Subsidised Housing Scheme.		1.04	lakhs
From the Government of Mysore under the Subsidised Housing Scheme.	--	10.09	lakhs.
From HAL Gratuity Fund		71.62	lakhs.
From the State Bank of India on Cash Credit Account.		63.66	lakhs.
<b>TOTAL:</b>		<b>3,506.41</b>	<b>lakhs,</b>